

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Guru Narayan Mishra
C.C.No. 172/2019**

07.08.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
Accused Guru Narayan Mishra in person along with
ld. Counsel Sh. Puneet Gaba
Insp. Ravinder Bharti, HIO in person

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO has filed the affidavit of DIG Sh. Ragevendra Vatsa. Copy supplied to the opposite party. It be observed that despite repeated opportunities the status of the case file /the main set of documents of the case is kept ambiguous/unclear. Evan today under present affidavit it is claimed that documents are "UNTRACEABLE". It is yet not stated clearly as whether the documents are still available in C.B.I. or have been permanently lost. Evan today under the present affidavit it c prosecution is acting as a mouthpiece

Relig Shah
Now Ld. SR. PP states that show cause was given to I.O however it may be, it is an administrative action on the part of department, even in the

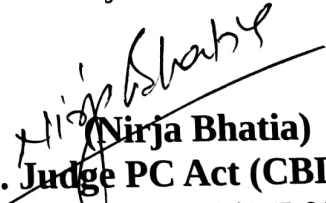
reply of the same he has shown that at no. stage he was entrusted with this case, on which he has been absolved of the show cause. Now it is uttered that prosecution on each date is coming before this court, it is interesting to note that how the prosecution is acting as a mouthpiece of the department failing in its duty to assist the court but to save the department of the clear statements. Its also to be noted that F.I.R in this case is of 1989 and since the time of first closure report the documents are not put the courts. In such circumstances its imperative to have the appearance of the D.I.G concerned

Let the meeting link be sent to the concerned DIG for his appearance and clarification for the next date of hearing.

Put up on **28.09.2020** for the said purpose.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/07.08.2020